

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 71**

**CA 3861/2019 CA 697/2020 CA 714/2020 in CP 468/2017**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 26.04.2024**

NAME OF THE PARTIES:    **DEEPAK KANHIYALAL KEWALRAMANI**  
                                      **& ORS V/s KESTREL IMPORT & EXPORT**  
                                      **PVT. LTD. & ORS**

Section 213, 241-242 of the Companies Act, 2013

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**ORDER**

**CA 3861/2019 CA 697/2020 CA 714/2020 in CP 468/2017**

- 1) Advocate Deepika Rathi for the Petitioners and Advocate Krishnan Iyer Advocate for the Respondents are present.
- 2) Ld. Counsel for the Petitioners informs that they have left a note with the Registrar of this Tribunal expressing their inability to appear today in the matter; thus, Counsel for the Petitioners seeks adjournment in the present matter. Counsel for the Respondent has no objection for adjournment in the matter.
- 3) At request, stand over to 02.07.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**